

Statement of Objectives and reasons

Due to variation in height and covered area of buildings mentioned in section 15(4) and section 18 of Uttarakhand Fire and Emergency Service, Fire Prevention and Fire Protection Act, 2016 and in the Building Construction and development bye-laws of Housing Department applicable in the state of Uttarakhand, practical difficulties are faced in issuing fire safety clearances. Amendment in aforesaid Act is proposed.

The proposed Bill fulfills the said objectives.

Pushkar Singh Dhani
Chief minister

**The Uttarakhand Fire & Emergency Service, Fire Prevention and Fire Safety
(Amendment) Bill, 2022**

(Uttarakhand Bill No. of 2022)

A

Bill

further to amend the Uttarakhand Fire & Emergency Service, Fire Prevention and Fire Safety Act, 2016,

Be it enacted by the Uttarakhand Legislative Assembly in the Seventy third Year of the Republic of India, as follows:-

**Short title and
Commencement**

1. (1) This Act may be called the Uttarakhand Fire & Emergency Service, Fire Prevention and Fire Safety (Amendment) Act, 2022.
(2) It shall come into force at once.

**Amendment in
Section 15**

2. In the Uttarakhand Fire & Emergency Service, Fire Prevention and Fire Safety Act, 2016 (hereinafter referred to as the principal Act), sub section(4) of section 15 shall be substituted as follows, namely-

“(4) All residential building of twelve meters and above height and industrial /commercial (covered area above 500 sq. meters) establishments dealing with storage or using explosive and highly inflammable substances shall require no objection certificate from the Deputy Director(Technical) or Chief Fire Officer, as the case may be, on the basis of recommendation of Fire Station Officer / Nominated authority, no objection certificate shall be issued by the Chief Fire Officer after approval of Deputy Director(Technical).”

**Amendment of
Section 18**

3. Section 18 of the principal Act shall be substituted as follows, namely-

“Every building above twelve meters in height and covered area above 500 sq.meters whether existing or to be erected ,which is likely to be used for a purpose such as medical or other treatment or care of persons suffering from physical or mental illness, diseases or infirmity, case of infants, convalescents or aged persons or for penal or correctional detention in which the liberty of inmates is restricted, shop, market, dormitory, hotel or rooming house, educational institution, assembly building where group of people congregate or gather for amusement, recreation, social, religious, patriotic related civil travels or for a similar purposes shall submit plan and obtain a permission from prescribed authority of the State Government that safety from fire is reasonable attainable in practical and may be achieved.”

Savings

4. Anything done or any action taken under the Uttarakhand Fire & Emergency Service, Fire Prevention and Fire Safety (Amendment) Ordinance, 2022 (Uttarakhand Ordinance No. 2 of 2022), shall be deemed to have been done or taken under the corresponding provisions of this Act.